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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+	<u>W.P.(C) 879/2016</u>	
	SMT. USHA CHAURASIA Petitioner
+	<u>W.P.(C) 882/2016</u>	
	ARPIT CHAURASIA Petitioner
+	<u>W.P.(C) 883/2016</u>	
	KAMALA KANT CHAURASIA Petitioner
+	<u>W.P.(C) 885/2016</u>	
	KAMAL KISHORE CHAURASIA Petitioner
+	<u>W.P.(C) 1008/2016</u>	
	NAVNEET CHAURASIA Petitioner
+	<u>W.P.(C) 1009/2016</u>	
	ANAND KUMAR CHAURASIA Petitioner
+	<u>W.P.(C) 1010/2016</u>	
	KAMLA KANT AND COMPANY Petitioner

Versus

ASSTT.COMMISSIONER OF INCOME TAX & ANR.

..... Respondents

Through: Mr. Satyen Sethi and Mr.Arta Trana
Panda, Advocates for the Petitioners.
Mr. Ashok K. Manchanda and
Mr. Raghvendra Singh, Advocates for
the Respondents.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

% **07.02.2017**

In these cases, the claim is for refund of excess amounts paid to the satisfaction of the Income Tax dues. Counsel for the petitioners states that in W.P.(C) No.882/2016 and W.P.(C) No.1009/2016, which are listed as Item Nos. 30 and 34 respectively, amounts together with interest have been refunded in full. It is stated that in the other writ petitions though amounts have been refunded but interest has not been fully granted.



12

In view of the submissions made, W.P.(C) Nos.882/2016 and 1009/2016 are disposed off as *infructuous* since the claim has been satisfied.

As regards the other proceedings, it is open to the petitioners to represent afresh to the respondents with respect to any surviving grievance, in regard to the non-payment of part of the interest. The concerned Assessment Officer shall consider and pass a speaking order on such representations/claims within six weeks of receipt thereof.

W.P.(C) Nos.879/2016, 883/2016, 885/2016, 1008/2016 and 1010/2016 are accordingly disposed off in the above terms.


S. RAVINDRA BHAT, J.


NAJMI WAZIRI, J.

FEBRUARY 07, 2017

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